

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**IN THE MATTER OF:**

BDR Finvest Pvt. Ltd.  
Vs.

Ninex Developers Ltd.

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

ITEM No. 03

**(IB)-281(PB)/2019**

.... Applicant/petitioner

.... Respondent

**Order delivered on 09.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN,**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Anupam Lal Das, Senior Advocate with Sinha  
Shrey Nikhilesh, and Nayan Dubey Advs.

Mr. Rakesh Kumar, Ms. Preeti Kashyap and Ankit  
Sharma, Advs. for RP

For the respondent

Mr. Manish Paliwal, Mr. Vikas Kumar, Advs. for the  
Ex-Director

**ORDER**

**IA-2809/2021** – Learned Counsel for Applicant is directed to issue notice to the other side and Resolution Professional to file Affidavit in reply. List the matter on 12.07.2021.

— sd —

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

09.07.2021  
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